GOVERNMENT OF INDIA MINISTRY OF MINES

LOK SABHA UNSTARRED QUESTION NO. 4693 TO BE ANSWERED ON 15THDECEMBER, 2016

Amendments to Mineral Concession Rules, 1960

4693. SHRIMATI PRATYUSHA RAJESHWARI SINGH:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has proposed to amend the Mineral Concession Rules, 1960 to give effect to the provisions of the Mines and Minerals (Development and Regulation) Amendment Bill, 2015 in a time-bound manner, if so, the details thereof;
- (b) whether certain States are opposing the extension for the 2nd and subsequent renewals as they have already availed more than 50 years of the natural resources, if so, the details and facts thereof; and
- (c) whether the provision under Section 8A(5) & (6) of MMDR Amendment Bill, 2015 were not included in Draft MMDR Bill, 2014, if so, the details thereof and the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a): The Mines and Minerals (Development and Regulation) (**MMDR**) Act, 1957 was amended through the MMDR Amendment Act, 2015, which is deemed to havecome into force with effect from 12thJanuary, 2015.

To bring the Mineral Concession Rules, 1960 in line with the provisions of MMDR Amendment Act, 2015, it has been repealed through the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 which has been published in the Official Gazette vide notification No. G.S.R. 279 (E) dated 04.03.2016.

(b): Does not arise as with the amendment in the MMDR Act, requirement of renewal has been dispensed with.

(c): The provision of sub Section (5) and (6) of Section 8A of MMDR Amendment Act were introduced in theMMDR Amendment Ordinance, 2015 and were also retained in theMMDR Amendment Act, 2015.